

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.361/2023

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003.

Petitioner : Eden Renewable Bercy Private Limited (ERBPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & 3 Ors.

Petition (Diary) No.362/2023

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003.

Petitioner : Eden Renewable Passy Private Limited (ERPPL)

Respondents : Central Transmission Utility of India Limited & 2 Ors.

Date of Hearing : **30.8.2023**

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Venkatesh, Advocate, ERBPL & ERPPL

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner mentioned the matters citing urgency therein and submitted that these Petitions have been preferred by the Petitioners *inter-alia* seeking directions upon the Respondent No. 1, Central Transmission Utility of India Ltd. (CTUIL) for shifting of connectivity of their 300 MW Solar Power Projects being set up in Jaisalmer District in the State of Rajasthan (in short 'the Projects') from Fatehgarh-II Pooling sub-station ('Fatehgarh-II') to Fatehgarh-III Pooling sub-station ('Fatehgarh-III') or Bhadla-II Pooling sub-station ('Bhadla-II'). Learned counsel submitted that since a Committee constituted in terms of the order of the Hon'ble Supreme dated 19.4.2021 in WP (C) No. 838 of 2019 in M.K. Ranjitsinh & Ors. v. UoI & Ors. (GIB Order) did not approve the Petitioners' proposal for a common 220 kV overhead dedicated transmission line for connection of their Projects to Fatehgarh II, the Petitioners have sought the above direction. Learned counsel pointed out that SECI as well as the Ministry of New and Renewable Energy have recommended to shift/transfer/reallocate the Petitioners' Stage II connectivity from Fatehgarh-II to Fatehgarh III. However, CTUIL is yet to consider the Petitioners' request to the above extent.

2. After hearing the learned counsel for the Petitioners, the Commission directed to issue notice to the Respondents.



3. In the meanwhile, registry may complete the formalities relating to the registration and numbering of these Petitions subject to the removal of deficiencies, if any, by the Petitioners.
4. The Petitions shall be listed for hearing on **15.9.2023**.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Law)**